Losses by M|s. Delhi Bottling Company

1460, SHRI KALPNATH RAI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that M|s. Delhi Bottling Company (Private) Limited is incurring heavy losses every year;
- (b) if so, what is the amount of accumulated losses as on date:
- (c) whether the Registrar of Companies has taken any action under section 433(e) read with section 439(5) of the Companies Act, 1956; and
- (d) if not, what action Government propose to take against the said company?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM); (a) M|s. Delhi Bottling Company (Private) Limited incurred losses amouting to Rs. 8.99 lakhs in 1982 and Rs. 11.22 lakhs in 1984 but made a profit of Rs. 3.14 lakhs in 1983

- (b) The accumulated losses upto 31-12-1984 amounted to Rs. 40.99 lakhs.
- (c) The company was called upon to show cause under section 439(6) of the Companies Act, 1956, as to why action under section 433(e) of the Act should not be taken. The reply of the company in the matter is under consideration and action as deemed proper will be taken.
 - (d) Does not arise.

मारुति कारों का किराये के स्थानों पर खडा रखा जाना

क्या **उद्योग मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्यायह सच है कि मारुति उद्योग ने भ्रपनी लगभग सात हजार कारें दिल्ली में किसी स्थान पर खड़ी कर रखी हैं;

- (ख) क्या यह सच है कि बाजार में इन कारों की मांग नहीं है और इसीलिए इन्हें ग्राह्कों तक नहीं भेजा जा रहा है;
- (ग) क्या यह सच है कि दिल्ली में इन कारों को खड़ा करने के लिए जमीन के मालिक को प्रति दिन 40 रुपये प्रति कार के रूप में भाड़ा दिया जा रहा है: और
- (घ) क्या गुडगांव की मारुति फैक्टरी में इतनी जगह नहीं है जो कि वे इतनी संख्या में इन कारों को खड़ा करके भाडा दे रहे हैं ?

श्रीद्योगिक विकास विमाग में राज्य मंत्री (श्री एम० ग्रहणाचलम) : (क) जी, नहीं, ।

(ख) जी, नहीं,

(ग) श्रौर (घ) प्रश्न नहीं उटता ।

Industrialisation of backward areas

1462, SHRI SURESH PACHOURI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that his Ministry is considering to revive and revise the schemes in regard to the incentives for industrialisation of backward areas;
- (b) if so, whether his Ministry has gone into the reports on the subject including the Shivaraman Committee report and the performance of existing schemes;
 - (c) if so, the details of the same;
- (d) whether letters of intent had been increased from 9.6 per cent in 1970 to 52.1 per cent during January—September 1985 for development of backward areas; and
- (e) by when final decision for improving the backward areas' industrialisation would be taken?